



### सत्समेद रामते The Gujarat Government Gazette

## EXTRAORDINARY

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PARTICINOS I JOHN C Acts of the Gujarat Legislature and Ordinances promulgated And Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th March, 2008 is hereby published for general

H. D. VYAS,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

# GUJARAT ACT NO. 11 OF 2008;

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 29th March, 2008).

### AN ACT

to provide for the constitution of the District Planning Committees at the district level for consolidation of the plans prepared by the Panchayats and the Municipalities in the district and preparation of draft development plan for the district as a whole.

It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows: a District Hart top of

- 1. This Act may be called the Gujarat District Planning (1) Committees Act, 2008.
- It extends to the whole of the State of Gujarat except the areas to which the provisions of the Bombay Provincial Municipal Corporations Act, 1949 apply. 1V=6%=11=1

Short title, extent commencement.

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- (3) It shall come into torce on such date as the State Covernment may, by notification in the Official Gazette, appoint.
- Definitions. 2. In this Act, unless the context otherwise requires, ---
  - (a) "Committee" means a District Planning Committee constituted under sub-section (1) of section 3;
  - (b) "District Collector" includes an Additional District Collector, or any other officer appointed by the State Government to discharge all or any of the functions of the District Collector under this Act;
  - (c) "District Panchayat" means a District Panchayat as defined in clause (7) of section 2 of the Gujarat Panchayats Act, 1993.
  - (d) "Municipality" means a municipality as defined in clause (14) of section 2 of the Gujarat Municipalities Act, 1963;
  - (e) "population" means the population as ascertained at the last preceding census of which the relevant figures have been published;
  - (f) "prescribed" means prescribed by rules;
  - (g) "rural area" means an area within a Taluka.

    Explanation. "Taluka" means a taluka as defined in clause (25) of section 2 of the Guja Panchayats. Act,

(h) "urban area" means an area within a Municipality;

Constitution of District Planning

- 3. (1) The State Government shall, by notification in the Official Gazette, constitute a District Planning Committee in each district consisting of such number of persons not less than thirty and not more than forty as it may determine.
- (2) The District Planning Committee shall consist of following members, namely:-
  - (i) the Chairperson of the committee to be nominated by the State Government;

Guj. 18 of 1993

Guj. 34 of 1904

Guj. 18 of 1993;

- (ii) the President of the District Panchayat, who shall be the Vice-
- (iii) the District Collector, who shall be the Co-Vice-Chairperson;
- (iv) the District Development Officer;
- (v) the District Planning Officer, who shall be the Member-Secretary of the Committee;
- (vi) a person or persons, as determined by the State Government, having special knowledge in the fields of economics, planning, finance, engineering or administration;
  - (vii) (4) such number of members as determined by the State Chovernment, to be cleated by and from amongst the elected members of the District Panchayat; and
    - (b) such number of members as determined by the State Government, to be elected by and from among the elected members of the Municipalities within the District:

Provided that not less than four-fifths of the total number of the members of the Committee shall be elected by and from amongst the elected members of the District Panchayat and of the Municipalities in the District in proportion to the ratio between the population of the rural areas and of the urban areas in the District.

- (3) (i) The members of the House of the People and the members of the Gujarat Legislative Assembly elected from any constituency in the District or a part thereof shall be permanent invitees to the District Planning Committee;
- statutory Board, Corporation or Authority having knowledge in the field of the State Government or of any economics, planning, engineering, finance or administration, as decided by the State Government, shall be the permanent invitees to the District Planning Committee.

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- 4. (1) The District Collector shall co-ordinate as I supervise all works in connection with the election of mainlers to the Committee in the manner as may be prescribed.
  - (2) The District Collector shall appoint a Retuning Officer and as many Assistant Returning Officers as may be necessary for conducting the election of members to the Committee.
  - (3) The powers and functions of the Returning Officer and the Assistant Returning Officers shall be such as may be prescribed.
  - this Act, any person entitled to vote at such election may, within thirty days after the date of the declaration of the results of such election, file a petition, calling in question such election, before the Election Commissioner of the State having jurisdiction, and the decision of the Election Commissioner shall be final and shall not be called in question in any court.
  - (5) Notwithstanding anything to the contrary contained in this Act or in any other law for the time being in force, no civil court of law shall have jurisdiction to entertain any petition calling in question the validity of any election held under this Act.

Term of office and other conditions of members of Committee.

- 5. (1) The term of office of the members of the Committee other than ex-officio, shall be five years.
- (2) A member of a Committee, who is a member of a District Panchayat, a Municipality, the House of the People, the Legislative Assembly of the member of the respective District Panchayat, Municipality, the House of the People or the Legislative Assembly of the State.
- (3) The other terms and conditions of the members of the Committee

PART IVI

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the State Government and on such resignation being accepted the Chairperson shall be deemed to have vacated his office;

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- (ii) The Vice-Chairperson or a member of the Committee may, at any time, resign his office by writing to the Chairperson and, on such resignation being accepted, the Vice-Chairperson or, as the case may be, the member shall be deemed to have vacated his office.
- 7. Any vacancy occurring by reason of death, resignation or otherwise of an elected member of a Committee shall be filled by election of another member in the manner as may be prescribed.

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Filling of casual vacancy in place of an elected member of Committee.

8. The State Government shall provide to the Committee such sum as it may think fit for the purpose of carrying out the functions by the Committee under this Act.

Grant to Committee.

9. (1) The Committee shall meet on such date, at such time and place as the Chairperson may think fit and shall observe such rules of procedure in regard to the transaction of business at its meetings as may be prescribed by rules:

Procedure, records to be regulated by Committee.

Provided that the Chairperson, when required by a notice in writing by at least one-third of the members of the Committee shall call a meeting within one month from the date of receipt of the notice.

(2) Minimum of ten members, shall form a quorum for a meeting of the Committee:

Provided that no quorum shall be necessary for an adjourned meeting.

(3) The Secretary of the Committee shall maintain records and the proceedings of the meetings of the Committee and shall take such actions as the Committee may decide.

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#### Powers and functions of Committee.

- (1) The Committee shall
  - consolidate the plans prepared by the Panchayats and the Municipalities in the district, and
  - prepare a draft development plan for the district as a whole.
  - The Committee shall, in preparing the draft development plan (2) under clause (b) of sub-section (1), -
- have regard to matters of common interest between the (i) Panchayats and the Municipalities including spatial planning, sharing of water and other physical and natural resources, the integrated development of infrastructure, environmental conservation;
  - the extent and type of available resources, (ii) whether financial or otherwise;
  - (b) consult such institutions and organisations as the State Government may, by order, specify,
  - The State Government may, by order, assign to the Committee such other functions relating to district planning.
  - (4). The State Government may constitute Sub-Committees as may be deemed necessary for carrying out the purposes of this Act in the manner as may be prescribed.
  - The Chairperson of a Committee shall forwar! the draft (5) development plan, as recommended by such Committee, to the . State Government in the manner as may be prescribed.

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11. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power of State 'Government to make rules.

- foregoing power, such rules may provide for all or any of the matters, which under any provision of this Act, are required to be prescribed or to be provided for by rules.
- (3) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or to such modification as the State Legislature may make during the session in which they are so laid or the session immediately following.
- (4) Any reseission or modification so made by the State Legislature shall be published in the Official Gazett, and shall thereupon take effect.
- 12. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as appears it to be necessary or expedient for removing the difficulty:

Power to remove difficulties.

Provided that no order under sub-section (1) shall be made after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature.